

Foreign Assistance for Urban Development

(b) if so, the details in this regard ?

8127. SHRI BANWARI LAL PUROHIT : Will the Minister of URBAN DEVELOPMENT be pleased to State :

(a) whether Government propose to seek financial assistance from foreign agencies for undertaking schemes for urban development ; and

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b). The Government have obtained financial assistance from the World Bank/IDA to undertake Urban Development scheme-. A list indicating the details of assistance being availed of for various Urban Development Projects is given in this statement below.

Statement

List of Urban Development Projects being assisted with World Bank/IDA assistance

S. No.	Name of the Project	Total IDA assistance for the project (\$ in million)
1.	Calcutta Urban Development Projects-III	147.00
2.	Madras Urban Development Project-II	42.00
3.	Madhya Pradesh Urban Development Project	24 10
4.	Kanpur Urban Development Project	25 00
5.	Bombay Urban Development Project	138.00
6.	Gujarat Urban Development Project	62.00
7.	U.P. Urban Development and Water Supply Project.	225.50
		crores
		Negotiated in 1987. The SAR & other documents are yet to be received.

Diversification programme of SAIL

MINES be pleased to state ;

8129. SHRIMATI BASAVA-

RAJESWARI :

SHRI H. N. NANJE GOWDA :

SHRI G. S. BASAVARAJU :

SHRI S. M. GURADDI :

SHRIMATI JAYANTI

PATNAIK :

Will the Minister of STEEL AND

(a) whether the Steel Authority of India Limited has drawn up an ambitious diversification programme to go in for commercial exploitation of byproduct chemical ;

(b) if so, the details thereof ; and

(c) the time by which the programme is likely to be implemented ?

THE MINISTER OF ENERGY AND MINISTER OF STEEL AND MINES (SHRI VASANT SATHE) : (a) SAIL has so far not finalised any programme of diversifying into downstream chemicals. SAIL has, however, taken steps to maximise the recovery of coal chemicals and to upgrade their quality.

(b) and (c). Do not arise.

Recommendations made by P.C.I.

8130. SHRIMATI BASAVA-RAJESWARI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Press Council of India has decided to review its recommendations for suspension of accreditation of the erring newspaperpersons;

(b) if so, the main points of review made by the Press Council of India;

(c) whether the recommendations made by Government have been fully accepted by the Press Council of India; and

(d) if not, the changes by the Press Council of India and the reaction of Government thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A. K. PANJA) : (a) and (b). The Press Council of India has recently requested the Government not to take any action on its earlier recommendations for suspension of accreditation of the erring newspapers.

(c) The Government did not make any recommendation to the Council in this behalf.

(d) Does not arise.

Misuse of EPF amount by Tyre Corporation of India

8131. SHRI ATISH CHANDRA SINHA : Will the Minister of LABOUR be pleased to state :

(a) whether a huge amount of the Employees Provident Fund has been diverted by the Tyre Corporation of India Limited, Calcutta for other purposes and accounts thereof have not been maintained properly;

(b) whether the provident fund authorities in Calcutta have to take stringent action against the management of the TCIL, Calcutta;

(c) if so, the facts and details thereof; and

(d) action proposed to be taken in the matter ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) According to the Provident Fund authorities, M/s. Tyre Corporation of India had failed to transfer provident fund contributions amounting to about Rs. 44.92 lakhs to their Board of Trustees, as on 31.3.87 ;

(b) to (d). The Regional Provident Fund Commissioner, Calcutta is reported to have issued show-cause notice under section 14(2A) of the EPF Act, for prosecution of the management. He is also taking steps to file complaints under sections 406-409 IPC, for non-payment of employees' share of contribution deducted from the wages of the employees. Further action to file prosecution will be taken on the expiry of the notice period.

Agitation by farmers in Andhra Pradesh

8132. SHRI V. TULSIRAM : Will the Minister of AGRICULTURE be pleased to state :

(a) whether farmers in Andhra Pradesh are agitating against the fixation of support price of cotton by the Union Government;